

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 306
(IB)-418(ND)18
New IA-1593/2024

IN THE MATTER OF:

M/s. Alloys & Metals (INDIA)

...

Applicant/Petitioner

Versus

M/s. Hindustan Paper Corporation Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 10.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Liquidator : Mr. Rahul Sharma, Adv

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1593/2024: The IA has been preferred by the RP for taking 19th Progress Report on record.

For the reasons stated therein, **the IA is allowed** and the 19th Progress Report is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)